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**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-03/2022/\_\_\_\_\_ /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati.

To,  
Shri Aditya Hazarika  
District & Sessions Judge  
Hojai

Dated Guwahati, the \_\_\_\_\_ September, 2022

Sub:- **Permission to avail LTC**

Ref:- Your letter No. DJHJ/22/1987 dated 26.08.2022 and this Registry's letter  
No. HC.VII-03/2022/5113/A dated 21.07.2022

Sir,

In partial modification of this Registry's letter No. HC.VII-03/2022/5113/A dated 21.08.2022, I am directed to inform that you are allowed to visit Kashmir instead of Kanyakumari with your wife and son for the block period of 2018-2021 (by way of carry forward) during the upcoming Durga Puja holidays of 2022, by the shortest possible route, as per existing Rules.

Thanking you.

Yours faithfully

*self*

**REGISTRAR (VIGILANCE)**

**Memo NO. HC.VII-03/2022/7576-7578 /A, dated 03/09/22**  
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

*self*  
**REGISTRAR (VIGILANCE)**